

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF RUKMINI IRON PRIVATE LIMITED

RELEVANT PARTICULARS	
1.	Name of the Corporate Debtor RUKMINI IRON PRIVATE LIMITED
2.	Date of incorporation of Corporate Debtor 11/03/2004
3.	Authority under which corporate debtor is incorporated / registered Registrar of Companies, Delhi India, under the Companies Act, 1956 U22109DL2004PTC125131
4.	Corporate Identity No. / Limited Liability Identification No. of the Corporate Debtor
5.	Address of the registered office and principal office (if any) of corporate debtor Registered Office: X-18, 3rd Floor, Room No. 04, Loha Mandi, Naraina South West Delhi DL 110028 IN
6.	Insolvency commencement date in respect of corporate debtor 11th May, 2022
7.	Estimated date of closure of insolvency resolution process 07.11.2022
8.	Name and registration number of the insolvency professional acting as interim resolution professional Ajit Kumar Reg No: IBB/PA-003/IP-N00062/2017-18/10548
9.	Address and e-mail of the interim resolution professional, as registered with the Board Reg. Add - 1A, Sanskriti Apartment GH-22, Sector 56, Gurugram, Haryana & Punjab 122011 Email - cmaajitjha@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional Office Address -83, National Media Centre, Shanker Chowk, Nr. Ambiance Mall / DLF Cyber City, Gurugram - 122002 Email - cirp.rukminiiron@gmail.com
11.	Last date for submission of claims 25.05.2022
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional NOT APPLICABLE
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class) NOT APPLICABLE
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at: (a) www.ibbi.gov.in (b) NOT APPLICABLE

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of Corporate Insolvency Resolution Process of RUKMINI IRON PRIVATE LIMITED on 11th May, 2022.

The creditors of RUKMINI IRON PRIVATE LIMITED are hereby called upon to submit their claims with proof on or before 25th May, 2022 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No. 13 to act as authorised representative of the class [NA] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.


Ajit Kumar
Interim Resolution Professional
Regn No.: IBB/PA-003/IP-N00062/2017-18/10548
Date: 12th May, 2022
Place: Gurugram